

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00989/2019
Chandigarh, this the 19th day of September, 2019

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CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Narinder Kumar Malik, s/o Late Shri Baldev Raj Malik, aged 59 years, R/o House No. 590, Sector 9, Panchkula, presently working as ADEN/Land, Ambala (Group B) in the office of Divisional Railway Manager, Northern Railway, Ambala Cantt – 134003.

....**Applicant**

(Present: Ms. Akanksha Sawhney, Advocate)

Versus

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi – 110001.
2. Pr. Chief Personnel Officer, Northern Railway, Baroda House, New Delhi – 110001.
3. Deputy Chief Personnel Officer (Gazetted) Northern Railway, Baroda House, New Delhi – 110001.
4. Divisional Railway Manager, Northern Railway, Ambala Division, Ambala Cantt – 134003.
5. Senior Divisional Personnel Officer, Northern Railway, Ambala Division, Ambala Cantt – 134003.

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Respondents

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Heard.
2. At the very outset, learned counsel submitted that before approaching this Court, the applicant has moved a number of representations dated 27.06.2018, 01.03.2019, 19.03.2019, 23.05.2019, 08.07.2019. 21.08.2019 and 30.08.2019 (Annexure A-5 colly), with a prayer, as made in this O.A., to promote him to Senior Scale in the Pay Matrix of Rs.15,600-39100/- + Grade Pay of Rs.6600/- w.e.f. the date persons junior to him were promoted i.e.

26.06.2018 with all the consequential benefits. She suffered a statement at the bar that the applicant would be satisfied if a direction is issued to the respondents to consider and decide his claim, as raised in his representations, in accordance with law, within a time frame.

3. Considering the short prayer made by the learned counsel for the applicant, I am of the opinion that there is no need to issue notice to the respondents and call for their reply. In view of the fact that the claim of the applicant has not been considered till date by the respondents and the limited prayer made by learned counsel for the applicant, I deem it appropriate to dispose of the O.A., in limine, with a direction to the respondents to take a call and decide the indicated representations (Annexure A-5 colly) in accordance with law, by passing a reasoned and speaking order, within a period of two months from the date of receipt of a copy of this order. The order so passed be duly communicated to the applicant.

Needless to mention, that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case.

No costs.

**(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 19.09.2019**

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